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# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃদ্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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নং 120 দিগপুৰ, বুধবাৰ, 28 চেপ্তেম্বৰ, 1994, 6 অহিন, 1916 (শক)

No. 120 Dispur, Wednesday, 28th September, 1994 6th Asvina,

1916 (S.E.)

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

The 28th September, 1994

No. LGL. 135/93/116.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.



ASSAM ACT NO. XXXII OF 1994

(Received the assent of the Governor on 27th September, 1994)

THE GUWAHATI MUNICIPAL CORPORATION  
(FIRST AMENDMENT) ACT, 1994.

AN

ACT

further to amend the Guwahati Municipal Corporation Act, 1969. Assam Act  
I of 1973.

**Preamble** Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act;

It is hereby enacted in the Forty-fifth Year of the Republic of India as follows:--

**Short title, extent and commencement.** 1. (i) This Act may be called the Guwahati Municipal Corporation (First Amendment) Act, 1994.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**Amendment of section 5.** 2. In the principal Act, in section 5, in sub-section (1) (a), in clause (i), for the existing provisions, the following shall be substituted, namely:—  
“(1)(a)(i) There shall be one Councillor for every population of 7500 subject to a maximum of 60 members.”

**Repeal and saving.** 3. (1) The Guwahati Municipal Corporation (Amendment) Ordinance 1994 is hereby repealed. Assam Ordinance IX  
of 1994.



(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act as if this Act had commenced on the 26th day of July, 1994.

K. LASKAR,  
Secretary to the Govt. of Assam,  
Legislative Department.

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Guwahati: Printed and published by the Dy. Director (P), Directorate of Ptg. and Sty. Assam, Guwahati-21 (Ex. Gazette) No. 239-830—400-28-9-1994.